

प्रवर्धित के कारण कर करने के लिए विशेष प्रयुक्त व्यवस्था की गई है :—

- (1) स्नातकोत्तर अध्यापक जिनकी उस ग्रेड में 5 वर्षों की सेवा हो—5 प्रतिशत ।
- (2) स्कूलों के सहायक जिला निरीक्षक । सहायक सामाजिक शिक्षा अधिकारी जिनकी उस ग्रेड में 7 वर्ष की सेवा हो—10 प्रतिशत ।
- (3) प्रशिक्षित स्नातकोत्तर अध्यापक जिनकी उस ग्रेड में 10 वर्ष की सेवा हो—40 प्रतिशत ।

संचालक सेवा आयोग (परामर्श से छूट) विनियम 1958, के प्राचीन अव तक कि अर्ती नियमों में स्पष्ट रूप से प्रथमा व्यवस्था न की गई हो, श्रेणी II में केन्द्रीय सेवा में नियुक्ति के लिए प्रवर्ण के सम्बन्ध में या केन्द्रीय सेवा श्रेणी II में शामिल पद के लिए किसी अधिकारी को जो श्रेणी II केन्द्रीय सेवा या श्रेणी III केन्द्रीय सेवा का पहले सेही सदस्य हो, उसके लिए आयोग से परामर्श कचना आवश्यक नहीं होता । इस व्यवस्था को ध्यान में रखते हुए, दिल्ली प्रशासन के अधीन, गवर्नमेंट उच्चतर जाष्ठविक स्कूल के बाइस प्रिंसिपलों के पद आयोग के क्षेत्राधिकार से बाहर हैं । विभागीय पदोन्नति द्वारा भरे जाने वाले श्रेणी I तथा श्रेणी II के पदों में अनुसूचित जातियों और अनुसूचित जनजातियों के सदस्यों के लिए भारण रिक्तियों में कोई व्यवस्था नहीं की गई है । इसके अलावा पदोन्नति के लिए पात्रता के क्षेत्र में अनुसूचित जातियों, अनुसूचित जनजातियों के कोई व्यक्ति नहीं है । इन परिस्थितियों में, अनुसूचित जातियों और

अनुसूचित जनजातियों की पदोन्नति में प्रतिनिधित्व देने का प्रयत्न नहीं उठता ।

#### Recruitment of Scheduled Castes and Scheduled Tribes

410. SHRI AMBESH : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2328 on the 16th June, 1971 regarding recruitment of Scheduled Castes and Scheduled Tribes and state :

(a) whether the requisite information has since been collected ; and

(b) if so, whether it will be laid on the Table of House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). The requisite information has so far been received from 32 Ministries/Departments. A statement showing the information received so far is placed on the Table of the House. [Placed in Library. See No. L.T-1001/71]

#### Strictures against Chairma of British India Corporation, Kanpur

411. SHRI AMBESH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the Inquiry Commission has passed strictures against the Chairman of the British India Corporation, Kanpur ; and

(b) if so, the main points of the strictures ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA): (a) and (b). The Investigating Authority on the affairs of British India Corporation Ltd., Kanpur had stated in its Report that the role of the Chairman of the Board of Directors of the British India

Corporation had merely been that of a figurehead. His function was limited to presiding over the meetings of the Board and he failed to make any impact on the policy decision or day-to-day administration. The Investigating Authority, therefore recommended that the Board of Directors of the British India Corporation be strengthened and the Chairman should have substantial powers of management.

#### Investment Climate in India

412. SHRI GHANDRA SHEKHAR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether his attention has been drawn to the Press statement of Sir Norman Kipping, Senior Adviser to the Federation of British Industries, appearing in the *Hindustan Times*, New Delhi of the 23rd October, 1971 saying that the investment climate in India was nowhere near what it was and it could improve only if the best technology was continued to be allowed to be imported.

(b) if so, the reaction of Government thereto ; and

(c) the steps contemplated by Government to improve further the investment climate in India for foreign investors ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) :  
(a) Yes, Sir.

(b) and (c). Government have taken a conscious decision to limit the import of technology only to cases where technological gaps exist in our own know-how. In regard to permitting foreign investments in India, however we are even more selective in our approach. Special consideration is however, given to export-oriented industries in which import of foreign technology as well as foreign investments are permitted more liberally.

However, Sir Norman Kipping's discussions in October, 1971 were of a preliminary nature. These are to be followed up by a discussion of the Indo-British Technological

Group some time later when steps for improving the investment climate in India for foreign investments would be discussed in greater detail .

#### Indo-British Talks on Industrial Collaborations

413. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether a Senior Adviser to the Federation of British Industries, Sir Norman Kipping, was in India for a 5-day visit during October, 1971 and held discussions with officials of his Ministry with a view to pave the way for the forthcoming meeting of the Indo-British Technical Group proposed to be held early next year,

(b) if so, the nature and trends of these discussions ;

(c) whether Sir Norman Kipping had expressed his anxiety over the reported move of Government to taper off foreign collaborations gradually; and

(d) whether Government have given any assurances in the matter and, if so, the particulars thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) to (d). Sir Norman Kipping called on the Secretary in the Ministry of Industrial Development on 19.10.71. During the course of discussions, several matters of mutual interest such as the next meeting of the Indo-British Technological Group, visit of a Purchase Mission from UK to India, continuance of technological links, cooperation in research and development, etc. were covered. The discussions were of an exploratory nature and no decisions were taken nor any assurances given.

#### Brain Drain

414. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the steps taken by Government to check "Brain Drain" have failed because of the limited success of the